

[Shri P.R. Dasmunsi]

Gheising. As has been stated by him, he was very satisfied with the personal interaction that he had with the Home Ministry. The new point that he has raised now is a very serious point.

Sir, we have good relations with Nepal and Bhutan which we would certainly like to consolidate further. The *Gorkha* soldiers who have been drawn in our Front to defend our borders from the ancient times is the pride of our nation. I understand that the point raised by Shri Subhas Gheising is the basic question of whether in the eyes of the ethnic community of Darjeeling-the *Gorkha* population - Darjeeling itself is within India or not. That question is creating confusion in the minds of the people. It is because, according to him - he made it publicly clear and also has made an application to the Supreme Court - in lieu of Darjeeling they are paying some fees on lease to Bhutan as per the Treaty. That is causing concern for the people there. He also has made a patriotic appeal. Let the Government take everybody into confidence and make it clear that these all are integral parts of India and therefore, the question of Statehood would not be that paramount but the very oneness would be very important insofar as the people of Darjeeling are concerned.

I, therefore, urge upon the Government of India, through you, Sir, that without allowing things to go beyond control, the Home Ministry and the Government should take the leaders of the hilly regions into confidence and explain to them the position and address the situation. Even if something has happened historically in the past, let them explain it to them in the present context and it should not allow any more confrontation with any ethnic community in the interest of India and should respond to their urges.

If granting of autonomy to Uttarakhand in terms of giving Statehood has already been decided then let the Government think of clearly as to in what manner they could respond to the urges of the leaders of the hilly regions so that such problems do not arise in future.

MR. DEPUTY-SPEAKER : Please conclude now.

SHRI P.R. DASMUNSI (Howrah) : This is what I would like to appeal to the Government. It is because the leaders of the hilly regions have said that they have already formed a group and if the Government do not respond to them they have some other plans. I feel that they are still under the control of the Government and they are also in a mood to have a dialogue. The Government should not waste more time and should take them into confidence.

Thank you...(Interruptions)

SHRI N.K. PREMCHANDRAN (Quilon) : Sir, I am on the same issue...(Interruptions)

MR. DEPUTY SPEAKER : I am calling only those persons whose notice I have got.

[English]

LT. GENERAL SHRI PRAKASH MANI TRIPATHI (Deoria) : Mr. Deputy-Speaker, Sir, I wish to bring to your notice and to the notice of this House the serious situation arising out of the Report of the Fifth Pay Commission. Almost all services excepting the Indian Administrative Service are unhappy and dissatisfied with this Report. Now, a Committee of Secretaries has been set up to see this Report and recommend its implementation. Earlier also, one of the Members of the Fifth Pay Commission who was the Member Secretary, is from the Indian Administrative Service. It is well known that excepting the Indian Administrative Service all other Services are unhappy and dissatisfied with the recommendations of the Report. Now, eight Secretaries from the same Indian Administrative Service are sitting down to recommend its implementation. There is, therefore, no confidence that justice will be done in this matter.

I feel, of all the Services, the Defence Services have really been neglected. You are well aware that already our young men are not joining the Defence Services and there is tremendous shortage of officers in the Services. This may lead to lack of our Defence capability. It is a very serious matter. This Report is now driving the Defence Services into a state where, I hope it does not happen, they have to resort to such tactics as are followed in the Civil Services. I, therefore, want to urge the House and the Government of India that this Report must not be implemented unless the House is satisfied and unless the others, particularly the Services representatives, have a say in this matter.

[Translation]

SHRI JAI PRAKASH (Hissar) : Mr. Deputy Speaker Sir, through you I would like to draw the attention of the Union Government to the J.R.Y. and S.R.Y. Schemes for which the funds are provided by the Union Government and are spent by the Deputy Commissioner of the districts. Several Members have made complaints that these funds are not spent for schemes suggested by them. These funds as provided by the Union Government therefore, the opinion of the public representative must be ascertained but when we approach the Deputy Commissioner or the Additional Deputy Commissioner then, we are told that we have nothing to do with these funds. I would like to draw the attention of Government through you that bureaucratee spend these funds in the manner they like-which needs to be checked. These funds should be spent after consultations with the local public representative. A grant of Rs. five crores was sanctioned for my area however I am not being consulted at any stage to spend these funds instead the Deputy Commissioner and his favourite officers are spending these funds in an arbitrary manner and nobody is paying